

File No.1/9/2013- CL-V
Government of India
Ministry of Corporate Affairs

5th floor, 'A' Wing, Shastri Bhawan
Rajendra Prasad Road, New Delhi-110001
Dated: 9th July, 2014

To

All Regional Directors,
All Registrars of Companies,
All Stakeholders.

Subject: clarification on form MGT-14 through STP mode.

Sir,

In order to simplify procedures and with a view to ensure timely disposal of E-Forms in the office of Registrars of Companies and keeping in view the penal provisions for false declaration as contained in section 448 read with section 447, the following E-Forms with the conditions mentioned along with will be processed and taken on record using the Straight Through Process mode.

S.No.	E-Form	Conditions
1	MGT-14	All cases except for change of Name, change of object, resolution for further issue of capital and conversion of companies will be STP Mode.

This circular will be effective from 21.07.2014.

Yours faithfully,


(KMS Narayanan)
Assistant Director
Tel: 23387263

Copy to:

1. PSO to Secretary
2. PPS to AS
3. PS to JS(M)/PS to JS(B)/PS to JS(SP)